

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 169 of 2025

IN THE MATTER OF:

PAWAN KUMAR

...APPLICANT

Versus

UNION OF INDIA &ORS.

...RESPONDENT

INDEX

SL.	PARTICULARS	PAGES
1	Reply/ Report on behalf of UP Pollution Control Board	
2	<u>Annexure-1</u> True copy of the Environment clearance	
3	<u>Annexure-2& 3</u> True copy of the CTO Date 15.12.2021 and 16.12.2021	
4	<u>Annexure-4</u> True copy of the sealing report dated 15.12.2022	
5	<u>Annexure-5</u> True copy of the sealing report dated 31.03.2023	

6	<u>Annexure-6 & 7</u> True copy of the letter dated 01.07.2025 and Reply dated 15.07.2025	11-34
---	--	-------

NEW DELHI

DATED: 18.08.2025



(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 169/2025



... THE MATTER OF:

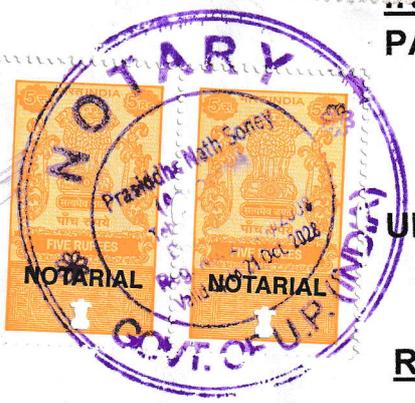
PAWAN KUMAR

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT



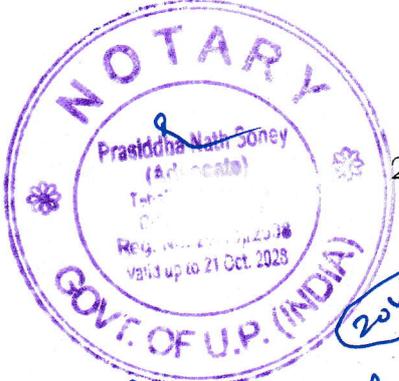
RESPONSE AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH
POLLUTION CONTROL BOARD

Tickets Rs. 10/-
(P.N.Soney)
Notary Sonbhadra

I, Ramesh Kumar Singh aged about 44 Years S/o Shri Bal Ram Singh presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter "UPPCB"), Sonbhadra, do hereby solemnly affirm and state on oath as under:

1. That in the above-noted capacity, I am well conversant with the facts and records of the present case and am authorized to swear the present affidavit on behalf of the Uttar Pradesh Pollution Control Board.

2. That in the Original Application, the Applicant alleges that respondent no. 11 is engaged in illegal mining in District Sonbhadra in Gata/Araji no. 21 mi. (Khand no. 1) Area – 14.98 ha (37 acres) at Village – Bhagwa, Tehsil – Obra, District – Sonbhadra.

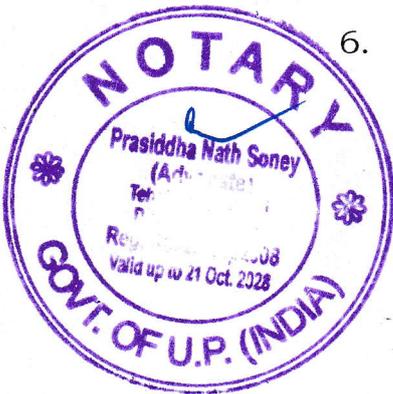


Shri/Smt. Ramesh Kumar Singh, S/o Shri Bal Ram Singh, District – Sonbhadra.

has been identified by Shri R.O. U.P.P.C.B. Sonbhadra
Appeared before me on 16/10/2025 at ... a.m/ P.m
I certified that he/she/it is and admits the truthness of facts mentioned in this affidavit/declaration, And I administered oath to him

(P.N. SONEY)
Adv. NOTARY
SONBHADRA

3. That the above noted matter came up for hearing on 23.04.2025 when this Hon'ble Tribunal after considering the said O.A. and documents annexured therewith has constituted a Joint Committee comprising of R.O., MoEF&CC Lucknow, a representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate Sonbhadra by nominating the District Magistrate, Sonbhadra as nodal agency for co-ordination. Further, this Hon'ble Tribunal has issued notice to the unrepresented Respondents for filing reply/response.
4. That in compliance to the above direction passed by this Hon'ble Tribunal, the present response is being filed.
5. That an inspection of the site was carried out on 30.06.2025 by the Joint Committee wherein it has been found that mining activities are closed.
6. That as per record available in the office of replying Respondent, Environmental Clearance has been issued by the State Environmental Impact Assessment Authority (SEIAA), Uttar Pradesh vide EC Identification No. EC21B001UP150816 dated 01.12.2021 in favour of the M/s Veera Construction R/o S-3/36B, Ardali Bazar, Varanasi U.P. for River Bed Sand/Morrum mining along the river Son at Gata /Arazi no/ 21Mi (Khand No.1) Area 14.98 ha(37Acre) at Village-Bhagwa, Tehsil - Obra, District - Sonbhadra.



A true copy of the Environmental Clearance dated 01.12.2021 being annexed herewith and marked as **Annexure-1**.

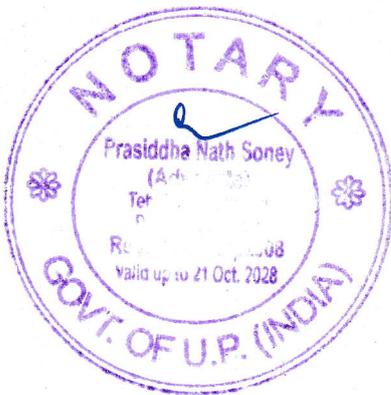
7. That Consent to Operate (CTO) under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 has also been issued by the replying Respondent vide its ref. No. 143459 and 143495/UPPCB/Sonebhadra (UPPCBRO)/CTO/air & water/ SONBHADRA/2021 on 15.12.2021 and 16.12.2021 respectively.

A true copy of the CTO dated 15.12.2021 and 16.12.2021 are being annexed herewith and marked as **Annexure-2** and **Annexure-3**, respectively.

8. That further, a CTO has been issued by the UPPCB vide ref. ref. No. 1480888 & 148092/UPPCB/Sonebhadra(UPPCBRO)/CTO/air & water/ SONBHADRA/2021 on 15.02.2022, with validity upto 31.12.2022 in favour of the lessee.

A true copy of the CTO dated 15.02.2022 is being annexed herewith and marked as **Annexure-4**.

9. That presently, a conditional CTO has been issued in favour of the above mining lessee by UPPCB vide ref. No. 180010/UPPCB/Sonebhadra (UPPCBRO)/CTO/ both/ SONBHADRA/2023 Dated 31.03.2023, with validity up to 31.12.2025. This CTO was as per the conditions of EC and the mining lease granted to Respondent No. 11.



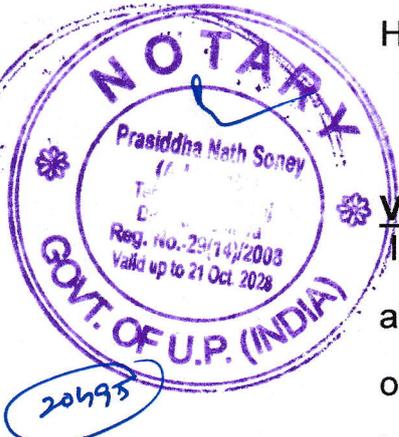
A true copy of the CTO dated 31.03.2023 is being annexed herewith and marked as Annexure-5.

- 10. That thus it is clear that Respondent No. 11 was not having valid consent to operate for the period from 01.01.2022 to 23.01.2022 and 01.01.2023 to 29.03.2023.
- 11. That Regional Office of UP PCB, Sonebhadra has sent a letter dated 01.07.2025 to the Mining Officer, Sonebhadra, asking for information to which reply has been sent by the Mining Officer, Sonebhadra vide letter dated 15.07.2025. True copy of letter dated 01.07.2025 sent by UP PCB and reply dated 15.07.2025 sent by Mining Officer, Sonebhadra are being enclosed herewith and marked as Annexure-6 and Annexure-7 respectively.

The above facts are being placed for kind consideration of this Hon'ble Court.

[Handwritten signature]

DEPONENT



VERIFICATION:

I, the deponent above named, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE 16th DAY OF AUGUST, 2025 AT

Shri/Shri. Ramesh K. Singh
 Shri. P. R. D. Upadhyay
 has been identified by Shri. [Signature]
 Appeared before me on 16/8/2025 a.m./ P.m.
 I certified that here [Signature] admits the truthness
 of facts mentioned in [Signature] declaration, And I
 administered oath to him [Signature]

[Handwritten signature]

DEPONENT

(P.M. SONEY)
Adv. NOTARY
ROBERTSGANU-SONEBHADRA

[Handwritten signature] 16/8

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Proprietor
 M/S VEERA CONSTRUCTION
 R/o S-3/36B, Ardali Bazar, Varanassi-221002, Uttar Pradesh -221002

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/61527/2021 dated 06 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC21B001UP150816 |
| 2. File No. | 6262 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for proposed river bed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98ha (37 acre) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri Rameshwar Pratap |
| 7. Name of Company/Organization | M/S VEERA CONSTRUCTION |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 11 Jun 2021 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/12/2021

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)





Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/61527/2021 & SEIAA, U.P File no- 6262

Sub: Environmental Clearance is sought for Proposed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction.

Dear Sir,

This is with reference to your application / letter dated 31-03-2021, 02-04-2021, 06-09-2021 & 20-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 24-09-2021 and SEIAA in meeting held on 23-11-2021.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) to SEAC on 24-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri RameshwarPratap.
2. The terms of reference were issued by SEIAA, U.P. Ref. No.: 110/Parya/SEAC/6262/2019 Dated 11 June 2021. The public hearing was organized on 18-08-2021.
3. **Salient features of the project as submitted by the project proponent:**

1.	On-line proposal No.	SIA/UP/MIN/61527/2021
2.	File No. allotted by SEIAA, UP	6262
3.	Name of Proponent	ShriRameshwarPratap
4.	Full correspondence address of proponent and mobile no.	M/s Veera Construction RameshwarPratap S/o ShriShyama Prasad R/o – S 3/36 B, Ardali Bazar, Varanasi, U.P. – 221002
		Mobile no. –
		Email ID - Veerasand64@gmail.com
5.	Name of Project	Environment Clearance for proposed river bed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri RameshwarPratap
6.	Project Location (Khasra/Gata No.)	Gata/Araji no 21 mi, (Khand no. 1)
7.	Name of River	Son River
8.	Name of Village	Bhagwa
9.	Tehsil	Obra,
10.	District	Sonbhadra
11.	Name of Minor Mineral	River Bed sand/morrum mining
12.	Sanctioned Lease Area (in Ha.)	14.98 ha
13.	Max. & Min mRL within lease area	The highest level is 170.8 mRL The lowest level is 166.0 mRL Water level – 165.0

14.	Pillar Coordinates (Verified by DMO)	Point	Latitude N	Longitude E
		A	24° 31' 45.58"N	82° 59' 24.55"E
		B	24° 31' 55.22"N	82° 59' 43.53"E
		C	24° 31' 50.07"N	82° 59' 46.56"E
		D	24° 31' 36.52"N	82° 59' 27.91"E
15.	Total Geological Reserves	4,63,164 m ³ /annum		
16.	Total Mineable Reserve	2,50,009 m ³ /annum		
17.	Total Proposed Production	11,98,400 m ³ (5 years)		
18.	Proposed Production /year (as per Lol)	2,39,680 m ³ /annum or 4,31,424 tonnes/annum		
19.	Sanctioned Period of Mine lease	5 years		
20.	Production of mine/day	959 m ³ /day		
21.	Method of Mining	Mining will be carried out by bar scalping or skimming method and mining operation shall be mechanized (OTFM) using scrapers/EMM and chain/tyre mounted bulldozers for rescue & salvage (as per SSMG 2016).		
22.	No. of working days	250		
23.	Working hours/day	8		
24.	No. of worker	51		
25.	No. of vehicles movement/day	80		
26.	Type of Land	Govt./Non Forest Land		
27.	Ultimate of Depth of Mining	3.0 m (For Mining Plan Period)		
28.	Nearest metalled road from site	1.0 km		
29.	Water Requirement	PURPOSE		
		Drinking	- 0.51 KLD	
		Suppression of dust	- 7.8 KLD	
		Plantation	- 0.335 KLD	
		Others (if any)	- 0.00 KLD	
		Total	- 8.645~9.00 KLD	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/1821 RA 0120 Valid till – 19/10/2021		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No-268/Khanij/2021 dated 25 January 2021.		
33.	Details of Lease Area in approved DSR	Serial no. 14, Page no. 26 Sudhhipatra – patrank 957/Khanij/2021 dt. 20/03/2021		
34.	Project Cost	1.45 Crore		
35.	Proposed CER cost	2.90 lacs		
36.	Proposed EMP cost	9.81		
37.	Length and breadth of Haul Road	Length – 0.65 km		
		Breadth – 6.00 m		
38.	No. of Trees to be Planted	335		

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 24-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated

23-11-2021 decided to grant the Environmental Clearance to the title project for collection of **2,39,680 m³/annum for one year only** for lease area of 14.98 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

- 1- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- 2- Forest clearance shall be taken by the proponent as necessary under law.
- 3- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
- 4- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
- 5- Mining and loading shall be done only within day hours' time.
- 6- No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 7- It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- 8- All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
- 9- Parking of vehicles should not be made on public places.
- 10- No tree-felling will be done in the leased area, except only with the permission of Forest Department.
- 11- No wildlife habitat will be infringed.
- 12- It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- 13- It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
- 14- It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
- 15- Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
- 16- Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
- 17- Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
- 18- Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
- 19- Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.

- 20- Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
- 21- Dispensary facilities for first-aid shall be provided at site.
- 22- An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
- 23- The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
- 24- The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
- 25- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
- 26- Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
- 27- Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
- 28- Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
- 29- Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
- 30- Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
- 31- Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
- 32- Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
- 33- The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
- 34- Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
- 35- Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- 36- The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
- 37- The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

- 38- The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
- 39- Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- 40- Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
- 41- Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
- 42- Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 43- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- 44- The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
- 45- The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
- 46- Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
- 47- Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
- 48- Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

- 1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
- 2- A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
- 3- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
- 4- Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.
- 5- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from

alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

- 6- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 15,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
- 7- Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
- 8- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 9- Number of mining projects are coming up in district Sonbhadra. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 10- The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
- 11- At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
- 12- Environment management in according to environmental status and impact of the project.
- 13- During the school opening and closing time transportation of minerals will be restricted.
- 14- Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 15- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
- 16- Pakkamotorable haul road to be maintained by the project proponent.
- 17- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 18- Permission from the competent authority regarding evacuation route should be taken.
- 19- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 20- Provision for cylinder to workers should be made for cooking.
- 21- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 22- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
- 23- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
- 24- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
- 25- Provision for two toilets and hand pumps should be made at mining site.
- 26- Drinking water for workers would be provided by tankers.
- 27- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 28- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 29- Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

- 30- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 31- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 32- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 33- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 34- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 35- If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
- 36- Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 37- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 38- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
- 39- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 40- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 41- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 42- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
- 43- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 44- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 45- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 46- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].

- 47- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 48- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 49- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 50- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 51- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 52- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 53- Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 54- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 55- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 56- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 57- The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 58- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 59- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 60- Waste water from potable use be collected and reused for sprinkling.
- 61- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- 62- Project Proponent/Consultant should explore the possibilities of Solar light and water Conservation/harvesting around the mining site/area.
- 63- During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Sonbhadra, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

**UTTAR PRADESH POLLUTION CONTROL BOARD****Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010****Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com****CONSENT ORDER****Ref No. -
143459/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/202
1****Dated : 15/12/2021****To ,**

Shri RAMESHWAR PRATAP
M/s MS VEERA CONSTRUCTION
Gata/Araji no 21Mi, (Khand no.1) at Village -Bhagwa, Tehsil - Obra, District- Sonebhadra
SONBHADRA

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. MS VEERA CONSTRUCTION**

Reference Application No. 14249891

Dated : 15/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MS VEERA CONSTRUCTION. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 14/12/2021 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board**Chief Environmental Officer (circle-2)****Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sand/Morrum-2,39,680 Cu Meter/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Sand/Morrum-2,39,680 Cu Meter/Year by opencast and manual mining in 14.98 ha leased area at Gata/ Arazi No.- 21 Mi (Khand no 01), Village-Bhagwa, Tehsil-Obra, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC21B001UP150816 dated 01.12.2021. Unit shall submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2021, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
6. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
7. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
8. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
9. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)

**UTTAR PRADESH POLLUTION CONTROL BOARD****Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010****Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com****CONSENT ORDER****Ref No. -
143495/UPPCB/Sonebhadra(UPPCBRO)/CTO/w
ater/SONBHADRA/2021****Dated : 16/12/2021****To ,**

Shri RAMESHWAR PRATAP

M/s MS VEERA CONSTRUCTION

Gata/Araji no 21Mi, (Khand no.1) at Village -Bhagwa, Tehsil - Obra, District- Sonebhadra
SONBHADRA**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. MS VEERA CONSTRUCTION****Reference Application No :14252273****Dated :16/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MS VEERA CONSTRUCTION is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 14/12/2021 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board**Chief Environmental Officer (circle-2)****Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

107
U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MS VEERA CONSTRUCTION vide

Consent Order No. 14252273/ Water

Dated : 16/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sand/Morrum-2,39,680 Cu Meter/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	2.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Sand/Morrum-2,39,680 Cu Meter/Year by opencast and manual mining in 14.98 ha leased area at Gata/ Arazi No.- 21 Mi (Khand no 01), Village-Bhagwa, Tehsil-Obra, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC21B001UP150816 dated 01.12.2021. Unit shall submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2021, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD.
9. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
10. Washing process of minerals shall not be permitted.
11. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
12. Consent fees if revised, shall be payable by industry from the date of its applicability.
13. Industry shall comply with the relevant provisions of Environmental Laws.
14. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)

**UTTAR PRADESH POLLUTION CONTROL BOARD****Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010****Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com****CONSENT ORDER****Ref No. -
148088/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/202
2****Dated : 15/02/2022****To ,**

Shri RAMESHWAR PRATAP

M/s MS VEERA CONSTRUCTION

Gata/Araji no 21Mi, (Khand no.1) at Village -Bhagwa, Tehsil - Obra, District- Sonebhadra
SONBHADRA**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. MS VEERA CONSTRUCTION**

Reference Application No. 14811768

Dated : 15/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MS VEERA CONSTRUCTION. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 24/01/2022 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board**Chief Environmental Officer (circle-2)****Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of and/Morrum-239680 Cu Meter/Year .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Sand/Morrum-2,39,680 Cu Meter/Year by opencast and semi mechanized mining in 14.98 ha. leased area at Gata/Araji no 21Mi, (Khand no.1) at Village - Bhagwa, Tehsil - Obra, District- Sonebhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC21B00IUP150816 dated 01.12.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2022, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
6. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
7. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
8. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
9. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



112

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

**Ref No. -
148092/UPPCB/Sonebhadra(UPPCBRO)/CTO/w
ater/SONBHADRA/2022**

Dated : 15/02/2022

To ,

Shri RAMESHWAR PRATAP

M/s MS VEERA CONSTRUCTION

Gata/Araji no 21Mi, (Khand no.1) at Village -Bhagwa, Tehsil - Obra, District- Sonebhadra
SONBHADRA

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. MS VEERA CONSTRUCTION**

Reference Application No :14812358

Dated :15/02/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MS VEERA CONSTRUCTION is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 24/01/2022 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

113
U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MS VEERA CONSTRUCTION vide

Consent Order No. 14812358/ Water

Dated : 15/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of and/Morrum-239680 Cu Meter/Year .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Sand/Morrum-2,39,680 Cu Meter/Year by opencast and semi mechanized mining in 14.98 ha. leased area at Gata/Araji no 21Mi, (Khand no.1) at Village - Bhagwa, Tehsil - Obra, District- Sonebhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC21B00IUP150816 dated 01.12.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2022, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
6. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
7. The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD.
8. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
9. Washing process of minerals shall not be permitted.
10. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
11. Consent fees if revised, shall be payable by industry from the date of its applicability.
12. Industry shall comply with the relevant provisions of Environmental Laws.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180010/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 31/03/2023

To,

M/s

MS VEERA CONSTRUCTION

Gata/Araji no 21Mi, (Khand no.1) Area- 14.98 ha (37 acre) at Village - Bhagwa, Tehsil - Obra, District- Sonebhadra

**Application Id-
20249771**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS VEERA CONSTRUCTION** located at **Gata/Araji no 21Mi, (Khand no.1) Area- 14.98 ha (37 acre) at Village -Bhagwa, Tehsil - Obra, District- Sonebhadra.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MS VEERA CONSTRUCTION** granted for the period from **30/03/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	239680	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum-239680 Cu meter/year, by opencast and manual mining in 14.98 Ha. Lease area at Gata No. 53 & Part of 337, Khand No. 02, Village -Kanwara, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP150816 dated 01.12.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

Annexure-6



संदर्भ संख्या:- G10868/OA-169/2025

Ref.No.:

दिनांक:- 01/07/2025
Date:

सेवा में,

ज्येष्ठ खान अधिकारी,
क्वैरी कार्यालय,
सोनभद्र।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-169/2025 पवन कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक-23.04.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-169/2025 पवन कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक-23.04.2025 के अनुपालन में समिति द्वारा दिनांक-30.06.2025 को निरीक्षण किया गया। निरीक्षण के समय समिति के सदस्यों द्वारा आपके विभाग से सम्बन्धित निम्नलिखित प्रपत्र प्राप्त किये जाने हेतु निर्देशित किया गया:-

1. मेसर्स वीरा कन्स्ट्रक्शन, ग्राम-भगवा, तहसील-ओबरा, जनपद-सोनभद्र को जारी एम०एम०-11 की प्रथम एवं अन्तिम प्रपत्र। अवैध खनन की अवहेलना में की गयी कार्यवाही का विवरण (वर्ष-2021 से अब तक)।
2. मेसर्स वीरा कन्स्ट्रक्शन, ग्राम-भगवा, तहसील-ओबरा, जनपद-सोनभद्र के पूर्व इसी स्थल (गाटा/आराजी नं०-21मि, खण्ड नं०-1, ग्राम-भगवा, तहसील-ओबरा, जनपद-सोनभद्र) पर जारी माइनिंग लीज का विवरण।
3. उक्त माइनिंग परियोजना के समीपवर्ती निर्गत शार्ट टर्म माइनिंग लीज का विवरण, इनको जारी एम०एम०-11 की प्रपत्र एवं अवैध खनन की अवहेलना में की गयी कार्यवाही का विवरण (वर्ष-2021 से अब तक)।

अतः आपसे अनुरोध है कि उपरोक्त वर्णित वाँछित सूचनायें प्रपत्रों के साथ विलम्बतम् 03 दिवस में PDF Format E-mail ID: rosonbhadra@uppcb.in में प्रेषित करने का कष्ट करें।

भवदीय,


(आर०के० सिंह)
क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

ज्येष्ठ खान अधिकारी,
सोनभद्र।

सेवा में,

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय कार्यालय, सोनभद्र।

पत्रांक 670 / खनिज / 2025

दिनांक 15/07/2025

विषय:-

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-169/2025 पवन कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 23.04.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय के पत्र संख्या-Go 868/O.A.-169/2025 दिनांक 01.07.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-169/2025 पवन कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित मा० राष्ट्रीय हरित अधिकरण के आदेश दिनांक 23.04.2025 के अनुपालन के दृष्टिगत कतिपय बिन्दु पर आख्या उपलब्ध कराने के निर्देश दिये गये हैं।

उक्त के सम्बन्ध में अवगत कराना है कि मेसर्स वीरा कन्स्ट्रक्शन प्रोपराइटर श्री रामेश्वर प्रताप पुत्र श्री श्यामा प्रसाद निवासी एस०-3/36 बी०, अर्दली बाजार, जनपद-वाराणसी के पक्ष में जनपद-सोनभद्र की तहसील-ओबरा स्थित ग्राम-भगवां के आराजी संख्या-21मि० (खण्ड-1) रकबा-14.98 हे० क्षेत्र पर मोरम का 05 वर्षीय खनन पट्टा दिनांक 13.12.2021 से दिनांक 13.12.2026 तक की अवधि के लिए स्वीकृत है। उक्त पत्र दिनांक 01.07.2025 के क्रम में बिन्दुवार सूचना निम्नवत् है :-

1. मे० वीरा कन्स्ट्रक्शन द्वारा दिनांक 15.12.2021 को प्रथम तथा दिनांक 22.05.2025 को अंतिम बार परिवहन प्रपत्र ई०-एम०एम०-11 निर्गत हुआ है। खनन पट्टाधारक के विरुद्ध वर्ष 2021 से अब तक कृत कार्यवाही का विवरण निम्नवत् है:-

क्र० सं०	जांच का दिनांक	जांच में अवैध खनन की मात्रा (घन मी० में)	निर्गत नोटिस का पत्र संख्या व दिनांक	अभ्युक्ति
1.	15.01.2022	750	4959 / खनिज / 2022 दिनांक 21.01.2022	वांछित धनराशि जमा।
2.	31.01.2022	3,905	6020 / खनिज / 2022 दिनांक 02.02.2022	वांछित धनराशि जमा।
3.	02.05.2022	44,325	327 / खनिज / 2022 दिनांक 06.05.2022	वांछित धनराशि जमा।

(Handwritten Signature)

.....2...

(2)

4.	16.06.2022	6,721	883 / खनिज / 2022 दिनांक 16.06.2022	वांछित धनराशि जमा।
5.	04.11.2022	550	2583 / खनिज / 2022 दिनांक 05.11.2022	वांछित धनराशि जमा।
6.	09.12.2022	1,794	3181 / खनिज / 2022 दिनांक 19.12.2022	वांछित धनराशि जमा।
7.	24.04.2023	417.50	331 / खनिज / 2023 दिनांक 29.04.2023	वांछित धनराशि जमा।
8.	12.06.2023	1440	812 / खनिज / 2023 दिनांक 17.06.2023	वांछित धनराशि जमा।
9.	14.10.2023	489	2097 / खनिज / 2023 दिनांक 28.10.2023	वांछित धनराशि जमा।
10.	02.12.2023	5,355	2391 / खनिज / 2023 दिनांक 05.12.2023	687 / खनिज / 2024 दिनांक 20.06.2024 द्वारा आदेश निर्गत।
11.	23.11.2024	1510.50	2758 / खनिज / 2025 दिनांक 21.03.2025	497 / खनिज / 2025 दिनांक 11.06.2025 द्वारा आदेश निर्गत।
12.	18.05.2025	1437.50	301 / खनिज / 2025	दिनांक 21.05.2025 द्वारा कारण बताओ नोटिस जारी।

2. जनपद-सोनभद्र की तहसील-ओबरा स्थित ग्राम-भगवां के आराजी संख्या-21मि0 रकबा-14.980 हे0 क्षेत्र पर पूर्व में खनन पट्टा स्वीकृत नहीं रहा है।
3. उक्त खनन पट्टा के समीप निम्नलिखित 03 अनुज्ञा पत्र स्वीकृत हुए थे:-
 - क. श्री रामनाथ तिवारी पुत्र स्व0 शम्भूनाथ तिवारी निवासी महरपुर, तहसील-ओबरा, जनपद-सोनभद्र के पक्ष में ग्राम-भगवां के आराजी संख्या-15अ रकबा-2.365 हे0 क्षेत्र पर मोरम का मोरम का अनुज्ञा पत्र दिनांक 06.01.2022 से दिनांक 05.04.2022 तक की अवधि के लिए स्वीकृत था। कार्यालय अभिलेखानुसार अनुज्ञाधारक पर कोई कार्यवाही नहीं हुई है।
 - ख. श्री सोमारू पुत्र श्री बुद्धू निवासी ग्राम-खरहरा, पो0-अगोरी, तहसील-ओबरा, जनपद-सोनभद्र के पक्ष में ग्राम-भगवां के आराजी संख्या-16, 17ख, 17ग रकबा-0.9480 हे0 क्षेत्र पर मोरम का मोरम का अनुज्ञा पत्र दिनांक 06.01.2022 से दिनांक 05.04.2022 तक की अवधि के लिए स्वीकृत था। कार्यालय अभिलेखानुसार अनुज्ञाधारक पर कोई कार्यवाही नहीं हुई है।



.....3...

ग. श्री अनिरुद्ध तिवारी पुत्र श्री सीताराम तिवारी निवासी ग्राम-महलपुर, पो0-खरहरा, जनपद-सोनभद्र के पक्ष में ग्राम-भगवां के आराजी संख्या-18ग, 19ख रकबा-1.822 हे0 क्षेत्र पर मोरम का अनुज्ञा पत्र दिनांक 25.03.2022 से दिनांक 24.06.2022 तक की अवधि के लिए स्वीकृत था। उक्त अनुज्ञाधारक द्वारा 51,000 घन मी0 मोरम का अवैध खनन किये जाने पर इस कार्यालय के आदेश संख्या-478/खनिज/2022 दिनांक 20.05.2022 द्वारा धनराशि रू0 4,77,00,000/- अधिरोपित की गयी। वांछित धनराशि जमा न किये जाने पर इस कार्यालय के पत्र संख्या-650/खनिज/ख0प0/वसूली-मां0प0/2022-23 दिनांक 28.05.2022 द्वारा वसूली मांग पत्र निर्गत किया गया है। प्रकरण मा0 उच्च न्यायालय, इलाहाबाद के समक्ष विचाराधीन है।

उपरोक्तानुसार वांछित सूचना आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय,


(शैलेन्द्र सिंह)

ज्येष्ठ खान अधिकारी,
सोनभद्र।

